

**Central Administrative Tribunal  
Principal Bench**

OA No. 2401/2015

This the 27<sup>th</sup> day of July, 2018

***Hon'ble Mr. Pradeep Kumar, Member (A)***

Bishan Singh, Waterman,  
Aged about 39 years,  
S/o Sh. Bhonta Ram,  
R/o Village Dudhola, PO Bhagola,  
Distt. Palwal, Haryana.

... Applicant

(By Advocate: Sh. Suresh Sharma proxy for Sh. M.K.Bhardwaj)

Versus

UOI & Ors. through

1. The Secretary,  
Ministry of Personnel, Public Grievances,  
& Pension,  
North Block, New Delhi.
2. The Director,  
Central Bureau of Investigation,  
CBI Headquarters, CGO Complex,  
Lodhi Road, New Delhi.
3. The Superintendent of Police,  
CBI/SIC.II,  
CGO Complex, Block B-V,  
Lodhi Road, New Delhi-110003.

... Respondents

(By Advocate: Sh. Hanu Bhaskar)

**ORDER (ORAL)**

In this matter Tribunal had passed orders in OA No.2401/2015 on 27.03.2018 as under:

“None for the applicant even on second call. So was the case on the last date of hearing i.e. 24.01.2018. It seems that the applicant has lost interest in pursuing this matter and therefore, it seems appropriate that the OA may be dismissed in default and for non-prosecution.”

2. Subsequently, the applicants filed MA No.1501/2018 for restoration of the OA, which was considered by the Tribunal on 05.04.2018 when the following orders were passed:

“Issue notice. Learned counsel Sh. Hanu Bhaskar accepts notice. He submits that he has no objection if restoration of the OA is done, provided the arguments are made on the next date of hearing. Learned counsel for the applicant readily agrees to the same.

MA is allowed. List for final hearing on 18.05.2018.”

3. Since Bench was not available on 18.05.2018 hence the matter was taken up on date for hearing. Since the applicant’s side was not ready for hearing, counsel for respondents pressed that this restored OA needs to be dismissed as per orders passed on 05.04.2018.

4. In view of the foregoing, this OA stands dismissed.

( Pradeep Kumar )  
Member (A)

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